

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4026**

TO BE ANSWERED ON THE 20TH MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)

STATUS OF CAPF

4026. SHRI VIRENDER KASHYAP:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is true that Central Armed Police Forces (CAPF) under the Ministry of Home Affairs are not treated at par with the Defence Forces, if so, the reasons therefor;**
- (b) whether the Government has any proposal to solve the issues/grievances raised by serving and retired CAPF personnel;**
- (c) if so, the details thereof; and**
- (d) the number of retired personnel of various forces working under the Ministry of Home Affairs?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Central Armed Police Forces (CAPFs) and Army are not comparable on a one-to-one basis as there are differences in their retirement age, service rules etc.

(b) & (c): Each Force has its own Grievance Redressal Mechanism in operation and all complaints are duly enquired into and necessary action is taken. Besides, MHA has also launched mobile grievance application. The grievances lodged by CAPFs & Assam Rifles personnel through this application are disposed by the concerned force promptly.

There is also a Centralized Public Grievance Redress And Monitoring System (CPGRAMS) for serving and retired personnel of CAPFs and Assam Rifles to redress their grievances.

(d): Services of experienced CAPFs personnel are utilized in Ministry of Home Affairs and as per readily available information, 05 such personnel are working in the Ministry.
